

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.212/11

Tuesday this the 15<sup>th</sup> day of March 2011

**C O R A M :**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

G.V.Sudarshan,  
S/o.G.Veerappa,  
IDSE, AD (Design),  
O/o. CE (NW) Kochi, Naval Base Post,  
Kataribagh, Kochi – 4.  
Qtr. No.P/6, Nalinakshan,  
Panampilly Nagar, Kochi.

...Applicant

(By Advocate Mr.M.R.Hariraj)

**V e r s u s**

1. Union of India represented by the Secretary to Government of India, Ministry of Defence, New Delhi.
2. Chief Engineer, Andaman and Nicobar Zone, MES, Port Blair.

...Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC)

This application having been heard on 15<sup>th</sup> March 2011 this Tribunal on the same day delivered the following :-

**O R D E R**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant was proceeded against under Rule 14 of the CCS (CC&A) Rules, 1965 and was punished vide Annexure A-1 order dated 6.8.2010 by reducing his rank to the post of AEE in the pay scale of Rs.15600-39100 plus grade pay of Rs.5400/- until he is found fit by the competent authority to be restored to the post of Executive Engineer.



.2.

Against the aforesaid order, the applicant has submitted Annexure A-4 Review Petition dated 15.10.2010 to the 1<sup>st</sup> respondent, namely, Union of India represented by the Secretary to Government of India, Ministry of Defence, New Delhi. According to the applicant the respondents have not considered and disposed of the aforesaid Review Petition so far. According to him, the next DPC is going to be held in the month of April, 2011 and if his Review Petition is not considered before that date, he will be adversely affected.

2. Smt.Jisha on behalf of Shri.Sunil Jacob Jose,SCGSC takes notice for the respondents on receipt of an advance copy of the OA. In the above facts and circumstances of this case, we direct that the 1<sup>st</sup> respondent shall consider the aforesaid Review Petition of the applicant and communicate the decision to him within a period of three weeks from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 15<sup>th</sup> day of March 2011)

  
K.NOORJEHAN  
ADMINISTRATIVE MEMBER

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GEORGE PARACKEN  
JUDICIAL MEMBER